

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to GUVNL to make payment of certain amounts unilaterally deducted/ withheld from the monthly invoices and debit note/ supplementary invoices raised by JITPL

Petitioner : Jindal India Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JIPL
Shri Pratyush Singh, Advocate, JIPL
Ms. Juhi Senguttuvan, Advocate, JIPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Kindaria, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the Respondent, GUVNL, submitted that the Respondent has complied with the directions of the Commission by filing the data pertaining to the amounts paid vis-à-vis the amounts claimed by the Petitioner. She, however, pointed out that no reply has been filed by the Petitioner thereto, despite the Commission's specific direction.

2. In response, the learned counsel for the Petitioner submitted that the Respondent, GUVNL, has not filed the data pertaining to the amounts deducted by it, in accordance with the Record of Proceedings of the hearing dated 17.7.2025.

3. However, due to a paucity of time, the hearing of the matter was adjourned. The Petition shall be listed for hearing on **3.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

